

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No. 403
IA/1145/ND/2024 IB/744/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Sumohita Kaur	...	Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	: Mr. Amod K Dalela, Adv.
For the RP	: Ms. Pooja Damir Miglani, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Amod K Dalela, Learned Counsel for the applicant is present through video-conferencing. Ms. Pooja Damir Miglani, Learned Counsel for the Resolution Professional is present through video-conferencing and has submitted that notice sent to the respondent returned back 'unserved' and seeks permission to serve notice by way of substituted service i.e. publication. Permission for substituted service by way of publication is granted. List this matter on 23.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)